

Name of Corporate Debtor: New Bombay Paper Mills Private Limited; Date of commencement of CIRP: April 2, 2025; List of creditors as on: September 18 2025

(Amount in ₹)

Notes:

- 1.The above list of creditors reflects claims received by RP and verified as on September 18 2025
- 2.Claims of the creditors have been verified (to the extent possible) and admitted or not admitted basis the list and workings provided by the Creditors.
- 3.The Resolution professional shall revise the amounts of claims admitted, when he comes across additional information warranting such revision in accordance with Regulation 14 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016.
- 4.The unsecured creditor has furnished details of the loan agreement. However, it is noted that the loan agreement has not been notarised
- 5.The claim has been filed by the former shareholders and related parties of erstwhile directors, supported only by ledger entries of the Corporate Debtor, with no further proof of claim provided.
- 6.The claim has been admitted based on the books of the CD.